Supply of gas for APGENCO

2089. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details and the latest status of the request of the State Government of Andhra Pradesh for allocation of an additional quantum of 9.72 MMSCMD of natural gas from D-6 fields for the envisaged 2100 MW APGENCO gas power project proposed to be set up at Karimnagar district of Andhra Pradesh;

(b) the bottleneck in making this allocation; and

(c) by when the requested allocation is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) The Government of Andhra Pradesh has requested for allocation of 8 mmscmd of natural gas for the proposed 2100 MW Combined Cycle Power Project at Nedunur Village of Karimangar district of Andhra Pardesh. It has been decided that, subject to the availability of gas, necessary allocations from KG D6 fields will be made to projects in the pipeline, including inter alia this project, as and when such projects are ready to commence production.

Demand for gas by power companies

2090. SHRI N.R. GOVINDARAJAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some power sector companies are demanding gas at lower price than the price fixed by Government;

(b) if so, the details of the companies demanding gas at lower price;

(c) whether these companies have power generation requirements for which gas is being demanded; and

(d) if not, the reasons for considering their request?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) National Thermal Power Corporation (NTPC) & Reliance Natural Resources Ltd. (RNRL) have demanded allocation of gas from KG D6 for their proposed power projects at lower price than that fixed by the Government.

(c) No, the said requests are for their proposed projects.

(d) It has been decided that KG D6 gas will be firstly allocated to meet the shortage of existing plants and then, subject to availability of gas, necessary allocations from KG D6 fields will be made to projects in the pipeline as and when such projects are ready to commence production. Further, it has been decided that gas supply should be at the price approved by the EGOM, without any prejudice to the decisions taken by the Court in NTPC-RIL & RNRL-RIL cases.